

कार्यालय : जिला एवं सेशन न्यायाधीश, जयपुर, जिला-जयपुर (राज0)

क्रमांक: 8057 to 8058
/स्था0

दिनांक: 3/ अक्टूबर, 2020

माननीय राजस्थान उच्च न्यायालय, जोधपुर से प्राप्त परिपत्र पत्रांक 31/P.I./2020 दिनांक 27.10.2020 की प्रतिलिपि निम्नलिखित को सूचनार्थ, पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. समस्त अधीनस्थ न्यायालय (विशिष्ट न्यायालयों सहित) जयपुर जिला, जयपुर न्यायक्षेत्र।
2. सिस्टम आफिसर, जिला न्यायालय, जयपुर जिला, जयपुर को इस न्यायक्षेत्र न्यायक्षेत्र की बेवसाईट पर अपलोड/न्यायालयों को ई-मेल करने हेतु।

~~जिला एवं सेशन न्यायाधीश,~~
जयपुर जिला, जयपुर (राज0)

RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No. 31 /P.I./2020

Date : 27.10.2020

The Government of Rajasthan vide its Notification No.F.1(6)FD/Rules/2011 dated 22.05.2018 has introduced Rule 103C under the Rajasthan Service Rules, 1951 regarding Child Care Leave of 730 days to a Female Government Servant during her entire service for taking care of her two eldest surviving children whether for rearing or for looking after any of their needs, such as examination, sickness etc. Further, the State Government has issued clarification on various issues in this regard vide Memorandum No.F.1(6)FD/Rules/2011 dated 10.09.2018.

Now the State Government vide its Notification No. F.1(6)FD/Rules/2011 dated 31.07.2020 has amended the Rule 103 C Rajasthan Service Rules, 1951 and has substituted the existing sub-rule (1), which is :-

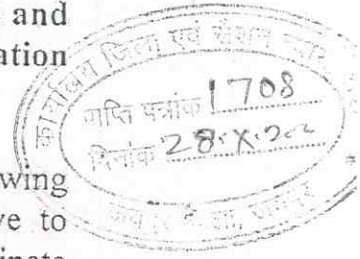
“A female Government Servant and a single male Government Servant may be granted child care leave by an authority competent to grant leave, for maximum period of two years, i.e. 730 days during her/his entire service for taking care of her/his two eldest surviving children whether for rearing or for looking after any of their needs, such as examination, sickness, etc.

Explanation : for the purpose of this rule, -

- (1) Single male Government servant means an unmarried or widower or divorcee Government servant.
- (2) Child Means -
 - a) a child below the age of eighteen years; or
 - b) a child with a minimum disability of forty percent as elaborated in the Ministry of Social Justice and Empowerment, Government of India Notification number 16-18/97-NI. I dated 01.06.2001.”

In order to ensure proper and smooth functioning, following instructions are issued regarding sanction of Child Care Leave to Female Employees or a Single Male Employee of Subordinate Courts in supersession of earlier circular no. 02/P.I./2019 dated 07.01.2019 :-

1. Application for sanction of Child Care Leave shall be submitted by the Female Employee or a Single male Employee in prescribed form strictly as per above Notification dated 22.05.2018, Memorandum dated 10.09.2018 and Notification dated 31.07.2020.
2. The Sanctioning Authority concerned shall sanction the Child Care Leave to Female Employee or a Single Male Employee with his recommendations only after satisfying himself that the



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- applicant Female Employee or a Single Male Employee fulfills all conditions prescribed for Child Care Leave.
3. The Sanctioning Authority shall not sanction the Child Care Leave to more than 20% Female Employee or Male Employee of total working strength of his office/court.
 4. While sanctioning Child Care Leave, the Sanctioning Authority shall make suitable work arrangement.
 5. Application for Child Care Leave shall be submitted at least three weeks prior to its commencement.
 6. Child Care Leave will not be granted for more than three spells in a calendar year. A spell, which begins during a calendar year and ends in the next calendar year, shall be deemed as a spell pertaining to the calendar year in which the spells begins and it will not be granted for period less than five days at a time. There shall be minimum gap of three months between two spells of Child Care Leave during a calendar year except in exceptional circumstances.
 7. During the period of child care leave a female employee or a single male employee, as the case may be, shall be entitled to leave salary for the first three hundred and sixty five days equal to one hundred percent of pay drawn immediately before proceeding on leave and equal to eighty percent of the pay for the next three hundred and sixty five days.
 8. Besides other conditions prescribed under above Notification dated 22.05.2018, Memorandum dated 10.09.2018 and Notification dated 31.07.2020, it is specifically reiterated that Child Care Leave cannot be claimed as a matter of right. Under no circumstance any Female employee or a Single Male employee can proceed on Child Care Leave without prior sanction of the same.

BY ORDER


REGISTRAR GENERAL

No. G/I/A-4(i)(a) 03/19/ 5458

Date : 27.10.2020

Copy forwarded to the following for information and necessary action :-

01. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officer of their judgship.
02. Registrar (Classification), Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL